

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.669/2017**  
**with MA No.626/2017.**

**Date of Decision: 04.02.2019.**

***CORAM: DR. BHAGWAN SAHAI, MEMBER (A)***  
***R.N. SINGH, MEMBER (J)***

Mr. Raghunandan Panchamlal Vishwakarma,  
 Age 71 years, Occ: Retired MES – 411608  
 Working at H.S. from G.E.(I) A/F  
 Station Ojhar, Nashik 422 221.  
 R/at Vishwakarma Niwas, Plot No.42, 43,  
 Gadkari Nagar, Village Jaulke (Dindori)  
 Dist. Nashik – 422 207.

... *Applicant*

*(None present)*

**VERSUS**

1. The Union of India,  
 Through the Secretary,  
 Govt. of India, Ministry of Defence,  
 Sir Phirozshah Mehta Rd, Kala Ghoda,  
 Fort, Mumbai, Maharashtra – 400 001.
2. HQ Chief Engineer (Air Force),  
 Maintenance Command, Vayusena Nagar,  
 Nagpur 440 007.
3. Commander Works Engineer,  
 Onslow Road, Deolali Camp,  
 Deolali – 422 401.
4. Garrison Engineer (I) A/F,  
 Air Force Station Ojhar, Nashik 422 221.
5. Narayan Singh Vishwakarma,  
 At Post Udaipur, Dist. Raisen,  
 Madhya Pradesh – 464 770.

... *Respondents*

*(By Advocate Shri D.A. Dube)*

ORDER (Oral)

Per : R.N. Singh, Member (J)

None is present on behalf of the Applicant. Even on the last date there was no representation on behalf of the Applicant.

2. Accordingly, the OA and MA No.626/2017 are dismissed in default for non-prosecution.

(R.N. Singh)  
Member (J)

(Dr. Bhagwan Sahai)  
Member (A)

dm.

JW  
PV  
P.M.